

ITEM NO.1501
(For judgment)

COURT NO.5

SECTION XIV

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).19565-19567/2019

(Arising out of impugned final judgment and order dated 24-05-2019 in IA No. 1741/2019 10-04-2019 in RP No. 10/2019 26-09-2018 in WA No. 66/2018 passed by the Gauhati High Court)

K. MEGHACHANDRA SINGH & ORS.

Petitioner(s)

VERSUS

NINGAM SIRO & ORS.

Respondent(s)

WITH SLP(C) No. 19568-19569/2019 (XIV)

SLP(C) No. 17007/2019 (XIV)

Date : 19-11-2019 These petitions were called on for pronouncement of judgment today.

For Petitioner(s)
(SLP 19565-567/2019)

Mr. A. Henry, Adv.
Mr. Vivek Kumar, Adv.
Mr. Kumar Mihir, AOR

(SLP 19568-569/2019)

Mr. Leishangthem Roshmani Kh, AOR
Ms. Anupama Ngangom, Adv.
Mr. Aribam Jankinath Sharma, Adv.

(SLP 17007/2019)

Ms. Punam Kumari, AOR

For Respondent(s)

Ms. Punam Kumari, AOR

Mr. Leishangthem Roshmani Kh, AOR

Mr. Anando Mukherjee, AOR

Hon'ble Mr. Justice Hrishikesh Roy pronounced the judgment of the Bench comprising Hon'ble Mrs. Justice R. Banumathi, Hon'ble Mr. Justice A.S. Bopanna and His Lordship.

Leave granted.

In terms of the signed reportable judgment, civil appeals arising out of SLP(C)No(s).19565-19567/2019 are dismissed, civil

appeals arising out of SLP(C)No(s).19568-19569/2019 are dismissed and civil appeals arising out of SLP(C)No(s).17007/2019 is disposed of.

(MAHABIR SINGH)
COURT MASTER

(BEENA JOLLY)
BRANCH OFFICER

(Signed reportable judgment is placed on the file)